

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 85142 of 2017

(Arising out of Order-in-Appeal No. PK/24/ST-I/2016 dated 26.10.2016 passed by Commissioner (Appeals)-I, Service Tax, Mumbai)

Enam Securities Pvt. Ltd.

Dalmal Tower, 109-112,
Free Press Journal Marg,
Nariman Point, Mumbai- 400 021.

.....Appellant

VERSUS

Commissioner of Service Tax-I, Mumbai

5th Floor, New Central Excise Building,
Maharshi Carve Road, Churchgate,
Mumbai- 400 020.

.....Respondent

Appearance:

None for the Appellant

Shri Aditya Parihar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85916/2024

Date of Hearing : 11.09.2024

Date of Decision : 11.09.2024

per : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Consultant for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L270120SV300911. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**

Sinha